NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 756 of 2019

IN THE MATTER OF:

Ashwini Mehra, RP of
Educomp Infrastructure & School Management Ltd. ...Appellant

Vs

Vinod Kumar Dandona & Ors. ...Respondents

Present:

For Appellant: **Mr. Raghav Chadha, Advocate.**

For Respondents: **Mr. Apoorva, Advocate for R-1, 2, 3 & 5.**
Ms. Anisha Mahajan, Advocate for -6.
Mr. Chitranshul A Sinha and Mr. Anshuman Mohit Chaturvide, Advocates for R-8, 9, 28 & 47.
Mr. Namit Suri, Advocate for R-7, 21, 47 & 48
Mr. Tarak Khanna, Advocate for R-36 & 38.
Ms. Prachi Johri, Advocate for R-25, 31, 33, 35, 41 & 43.
Mr. Deepayan Mandal and Mr. Janmejay, Advocates for R-32, 39, 37, 40 & 42.
Mr. Tushar Tyagi, Advocate for R-10 & 45.

O R D E R

20.12.2019: On instruction from Mr. Ashwini Mehra, Resolution Professional, the learned counsel for the Appellant sought permission to withdraw the appeal without any liberty. The Appeal is accordingly disposed of as withdrawn without any liberty to challenge the same very impugned order dated 17th June, 2019.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Venugopal M.]
Member (Judicial)

am/gc